

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)  
IN  
ORIGINAL APPLICATION NO. 71 OF 2021 (SZ)**

**STATUS REPORT ON BEHALF OF 8<sup>TH</sup> RESPONDENT / THE DISTRICT  
COLLECTOR, THIRUVANANTHAPURAM DISTRICT**

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Dated at Chennai on this the 12<sup>th</sup> day of August 2021.

**M/s. E.K.KUMARESAN**

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
(SOUTHERN ZONE BENCH, CHENNAI)**

**Original Application No. 71 of 2021 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based  
On the News item in the New Indian Express Newspaper,  
Dated 10.02.2021, "Oil leak from titanium factory hits  
Thiruvananthapuram coast, public barred from affected stretch".  
News item in the Hindu, dated: 10.02.2021, "Furnace oil from Titanium  
Factory spills into sea". News item in Mathrubhumi, English Edition  
Dated 10.02.2021, "Glass furnace pipe bursts at Titanium factory in  
TVM, oil leaked to sea" ...Applicant(s)

Versus

The Chief Secretary,  
Government of Kerala,  
Thiruvananthapuram and others ...Respondent(s)

**STATUS REPORT ON BEHALF OF 8TH RESPONDENT / THE DISTRICT  
COLLECTOR, THIRUVANANTHAPURAM DISTRICT**

The status report submitted by the 8<sup>th</sup> respondent stated as follows:

1. It is submitted that the 8<sup>th</sup> Respondent herein has been directed to file the status report in the above Original Application, as per the direction of this Hon'ble National Green Tribunal dated 17.02.2021, and this Hon'ble tribunal appointed the joint committee to inspect the area in the question and submit a factual as well as action taken report including imposition of the environmental compensation and remedial measures for restoring in the damage caused to the marine ecology and the event of oil spill in the sea.

2. It is submitted that as per the order of this Tribunal the necessary logistics has been provided for this purpose and the joint committee members visited the premises of Travancore Titanium Factory, Thiruvananthapuram on 15.07.2021 and inspected areas and the report is under preparation by the Central Pollution Control Board.

3. It is submitted that this respondent obeyed the order of this Hon'ble Tribunal, the respondent Present and joined with the team and cooperated in fully satisfactory manner.

Therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to take the said Status Report filed by the state of Kerala on Record and thus render justice.

Dated at Chennai on this the 12<sup>th</sup> day of August 2021.



(E.K.Kumaresan)

Counsel for R8

Standing Counsel for State Government of Kerala

NGT(SZ), Chennai Bench

**BEFORE THE HON'BLE NATIONAL  
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Titanium Factory spills into sea".  
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**STATUS REPORT ON BEHALF OF**  
**8TH RESPONDENT / THE**  
**DISTRICT COLLECTOR,**  
**THIRUVANANTHAPURAM**  
**DISTRICT**

**M/s. E.K.KUMARESAN**

Standing counsel for Kerala(SZ)

Counsel for R1 to R4, R7 & R8